

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 320**

IA - 684/2024

**IN**

**IB-661/PB/2023**

**IN THE MATTER OF:**

Indian Bank

.... Petitioner/Applicant

Vs.

Mr. Sushil Ansal

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Amod K. Dalela, Adv.

For the RP : Ms. Shagun Bharti, Adv. With RP Mr. Roshan Lal

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **16.04.2024.**

-Sd-

**(COURT OFFICER)**

Ajay